

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderalok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 472/TT/2020

Date:9.3.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Combined Asset-A: (A1)Associated bays of 765 kV S/C Lucknow-Bareilly transmission line including 3x80 MVAR switchable line reactor at Lucknow (New) and line reactor at Bareilly (New) Sub-station, (A2):2nd Circuit of 400 kV D/C (Quad) Bareilly (New)-Bareilly (Old) transmission line with associated bays, and (A3) : 765/400 kV 1500 MVA ICT-I at Bareilly (New) Sub-station along with associated bays, Asset-B: 765 kV, 3x80 MVAR Bus reactors at Bareilly (New) Sub-station, Asset-C: Associated bays of 1st circuit of 400 kV D/C (Quad) Bareilly (New)- Bareilly (Old) Transmission Line, Asset-D: 765/400 kV 1500 MVA ICT-II at Bareilly (New) Sub-station along with associated bays, Asset-E: 1st circuit of 400 kV D/C (Quad) Bareilly (New)-Kashipur (PTCUL) Transmission Line and associated bays, Asset-F: 2nd circuit of 400 kV D/C (Quad) Bareilly (New)-Kashipur (PTCUL) Transmission Line and associated bays, Asset-G: 400 kV D/C Kashipur-Roorkee line along with associated bays, Asset-H: 400 kV D/C Roorkee-Saharanpur line along with associated bays, Asset-I: 125 MVAR Bus Reactor at Roorkee Sub-station, Asset-J: 765 kV S/C Bareilly-Lucknow Transmission Line at 400kV level, Asset-K: One circuit of 400 kV D/C Bareilly (New)-Bareilly (Existing) Transmission Line under "Northern Region System Strengthening Scheme - XXI" in the Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with

an advance copy to the respondents/ beneficiaries, latest by 30.3.2021:-

2014-19 period

- a) CEA clearance certificate for Asset-H.
- b) PERT Chart, CPM analysis, chronology of events depicting planned dates of each activity and Actual date along with reason for delay in Asset-H.
- c) Detailed reason of variation in capital cost as on COD/31.3.2014 approved vide order dated 30.5.2016 in Petition No. 263/TT/2015 to that claimed by the Petitioner in the instant petition for Asset-A, Asset-B, Asset-C, Asset-D, Asset-E, Asset-F, Asset-G and Asset-H.

2019-24 period

- d) Detailed justification for the claiming Additional Capital Expenditure beyond the cut-off date for Asset-A, Asset-B, Asset-C, Asset-D, Asset-E, Asset-F, Asset-G, Asset-H and Asset-J in the 2019-24 tariff period.

Forms

- e) Provide Form-5 for all the assets.
 - f) Provide flow of liabilities statement for all assets as per Annexure-I for attached herewith.
2. Provide the copy of Investment Approval and copy of Revised Cost Estimate, if any.
 3. Confirm whether the petition includes all the assets covered in the transmission scheme/ project and whether the details of the other petitions which include the assets covered in the transmission scheme / project is included in the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure – I

Name of Petitioner:

Name of Project:

Ass et No.	Hea dwi se /Part ywi se	Partic ulars [#]	Year of Actual Capita lisatio n	Outst andin g Liabili ty as on COD/ 31st March 2014 [*]	Discharge						Reversal						Additional Liability Recognized [^]						Outsta nding Liabili ty as on 31.3.2 019					
					201 4- 15	201 5- 16	201 6- 17	201 7- 18	201 8- 19	Total (14- 19)	201 4- 15	201 5- 16	201 6- 17	201 7- 18	201 8- 19	Total (14- 19)	201 4- 15	201 5- 16	201 6- 17	201 7- 18	201 8- 19	Total (14- 19)						
Ass et - 1	Party - A																											
Ass et - 1	Party - B																											

[#] TL/SS/Communication Systems etc.

^{*} Whichever is later

[^] Works deferred for execution, contract amendment - please specify

